

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 4714
TO BE ANSWERED ON 22.07.2019**

WELFARE OF NON-GOVERNMENT WORKERS

†4714. SHRI PRATAPRAO JADHAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has formulated schemes for the welfare of the non-government workers;**
- (b) if so, the details thereof; and**
- (c) the extent to which these schemes are likely to benefit the workers along with the State-wise details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): The Government of India has set up a robust social security and welfare platform for non-government workers both in organised and unorganised sector. The workers in organised sector are comprehensively covered by the Employees Provident Fund & Miscellaneous Provisions Act, 1952 and the Employees State Insurance Act, 1948. The workers in unorganised sector are provided social security and other welfare benefits as enshrined in the Unorganised Workers' Social Security Act, 2008, which provides for formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv) any other benefit as may be determined by the Central Government.

Life and disability cover is provided through Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to the unorganised workers depending upon their eligibility. The premium contribution is equally shared between the Central and the State Governments on 50:50 basis. The health and maternity benefits are addressed through Ayushman Bharat scheme. For old age protection in the form of monthly pension, Government of India has launched Pradhan Mantri Shram Yogi Maandhan (PMSYM). Under the scheme, minimum assured monthly pension of Rs. 3000/- will be provided to the unorganised workers after attaining the age of 60 years. This scheme is based on the 50:50 basis where 50% monthly contribution is payable by the beneficiary and equal matching contribution by the Central Government.
